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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 1483/2022

ARJUN SAGAR Petitioner

Through: Mr. Anubhav Dubey and Mr. Agam

Sharma, Advs.

versus

THE STATE (GOVT. OF NCT OF DELHI) AND ANR.

..... Respondent

Through: Mr. Amol Sinha, ASC for the State

with Mr. Kshitiz Garg, Mr. Ashvini Kumar and Ms. Chavi Lazarus, Advs.

CORAM: HON'BLE MR. JUSTICE ANISH DAYAL

ORDER 05.04.2023

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- 1. Pursuant to the previous order dated 14th November, 2022, status report has not been placed on record by the State. Learned counsel has handed over a copy and will file the same on record of this Court.
- 2. The petitioner has contended that contrary to allegations made in the FIR, response to an RTI application preferred by the petitioner noted that there was no PCR call made from the complainant's mobile number but was made from another mobile number and there was a preliminary inquiry and no quarrel was found at the particular premises.
- 3. In light of this, it may be appropriate if the IO informs the respondent No.2/complainant to present their response on the next date of hearing through representative or counsel.





- 4. List on 27th July, 2023.
- 5. Order be uploaded on the website of this Court.

ANISH DAYAL, J

APRIL 5, 2023/MK